

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:5959
ANSWERED ON:02.05.2013
APPOINTMENT OF MPS IN BOARD OF GOVERNORS
Bhadana Shri Avtar Singh

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of the competent authority, which approved the exclusion of nominated Members of Parliament from being appointed on the Board of Governors of National Institute of Pharmaceutical Education and Research (NIPER);
- (b) whether this exercise was a deliberate act in view of complaints not being processed by the Central Vigilance Officer of the Department of Pharmaceuticals regarding corruption in NIPER;and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT KUMAR JENA)

(a) to (c) Taking into account the advice of Ministry of Law and Justice, Department of Legal Affairs that nomination of Members of Parliament on the Board of Governors (BoG) of NIPER in the instant case would attract a disqualification on the ground of holding of office of profit, the highest authority in this Department decided to exclude Members of Parliament from the BoG. Lok Sabha Secretariat was duly informed of the decision and the reasons therefor.